section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958. [Placed in Library. See No. L.T. 87/04]

- II. A copy each (in English and Hindi) of the following papers:
 - (a) Annual Report and Accounts of the National Judicial Academy, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Academy.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T.390/04]
 - I. Report (2002) on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and related papers.
 - II. Report (2002) on the Protection of Civil Rights Act, 1955 and related papers.

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:-

- I. (a) Nineteenth Annual Report on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2002, under sub-section (4) of section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 371/04]
- II. (a) Twenty-second Annual Report on the Protection of Civil Rights Act, 1955, for the year 2002, under sub-section (4) of section 15A of the Protection of Civil Rights Act, 1955.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 370/04]